

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-523/PB/2022

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs.

Mr. Mayak Sethi

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant
For the Respondent

:
:Mr. Pulkit Deora, Ms. Vaishnavi
Varshney and Mr. Shivam Nayyar,
Advocates
:Mr. Shivani Jaiswal, Adv.

For the RP

ORDER

Due to paucity of time, matter is adjourned to **05.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)